

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF QUANTUM CONCRETE LLP

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Quantum Concrete LLP
2.	Date of incorporation of corporate debtor	25 th July, 2016
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies - Kolkata.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAH-0001
5.	Address of the registered office and principal office (if any) of corporate debtor	25B Arbindra Nath Thakur Sarani, 6th Floor, Flat-6C, Kolkata-700016.
6.	Date of closure of Insolvency Resolution Process	22 nd January, 2021
7.	Liquidation commencement date of corporate debtor	22 nd January, 2021 (Copy of the order downloaded on 25 th January, 2021 from the website of Hon'ble NCLT)
8.	Name and registration number of the insolvency professional acting as liquidator	Name : Mr. Sushil Agrawal IBBI Reg No. - IBBI/IPA-001/IP-P00965/2017-18/11586
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B-301, Royal Palms, Near Memko More, Dhaiya, Dhanbad, Jharkhand -826004 E-mail : sushil.vinita@rediffmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Add:- Resurgent Resolution Professionals LLP CFB F-1, 1 st Floor, Paridhan Garment Park 19, Canal South Road, Kolkata-700015 E-Mail ID: quantum.liquidator@gmail.com
11.	Last date for submission of claims	24 th February, 2021 (30 days from the receipt of the copy of the order)

Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of liquidation of the Quantum Concrete LLP on 22nd January, 2021 (Copy of the order downloaded on 25th January, 2021 from the website of Hon'ble NCLT).

The stakeholders of Quantum Concrete LLP are hereby called upon to submit their claims with proof on or before 24th February, 2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Sushil Agrawal

Sushil Agrawal

Registered Email - sushil.vinita@rediffmail.com

IBBI Registration No. : IBBI/PA-001/IP-P00965/2017-18/11586

Date: 25th January, 2021

Place: Kolkata